

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1406 of 2019

In the matter of:

A. Balakrishana

....Appellant

Vs.

Kotak Mahindra Bank Ltd. & Anr.

...Respondents

For Appellant: Mr. Soumo Palit & Mr. Gautam, Advocates.

For Respondents: Mr. Rahul Menderatta, Advocate for R-1

ORDER

25.02.2020: Advocate Shri Soumo Palit, states that the arguing Counsel is not available. Time is sought.

Appellant may 'file rejoinder' by 28th February, 2020.

List the Appeal 'for admission (after notice)' on **23rd March, 2020.**

[Justice A.I.S Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

sim/md